

The Gauhati High Court, At Guwahati

[THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List

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IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW. BENCH NAME OF THE JUDGES **PERIOD** [DIVISION BENCH-I] [COURT NO. 2] FROM **HON'BLE THE CHIEF** 02-06-2025 JUSTICE(ACTING) This Bench will take up matters pertaining to: TO AND 06-06-2025 1. Writ Appeals other than Foreigner matters and matters HON'BLE MRS. JUSTICE pertaining to Board of Revenue.

 Contempt matters pertaining to Division Bench- I. SARFAESI Act matters. Income Tax Appeal. Appeals under Companies Act. PIL and Taken up matters. Writ Petitions against Order of CAT. Writ Appeal pertaining to service matters of Central Government Employees. Along with any such matters as may be specifically directed to be listed. 	SHAMIMA JAHAN	
[CRIMINAL BENCH] [COURT NO. 3] This Bench will take up matters pertaining to: 1. Criminal Appeal. 2. Criminal Appeal (J). 3. Criminal Revision petition. 4. Criminal Petition.	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	- D O-
 CIVIL BENCH- IV [COURT NO. 4] This Bench will take up matters pertaining to Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench -IV. Residuary Writ Petitions pertaining to Civil Bench-IV. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -IV. Writ Petition (Civil) under Labour and Industrial law etc. Contempt matters Pertaining to Civil Bench-IV. 	HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA	- D O-

	LOWIN DENOM IN LACAMET NO. 5 1	T	
	[CIVIL BENCH-III] [COURT NO. 5]	HON'BLE MR. JUSTICE	
	This Bench will take up matters pertaining to:	SUMAN SHYAM	-DO-
	1. Writ Petition (Civil) relating to State Govt. Employees.	Volvinit	
	2. Writ Petition (Civil) relating to Service in Local Bodies,		
	Banks and PSU etc.		
	3. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	4. Contempt matters Pertaining to Civil Bench-III.		
	[DIVISION BENCH- II] [COURT NO. 6]		
		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	KALYAN RAI SURANA	
	1. Writ Petition (Civil) relating to Police and Army Actions.	AND	
	2. Custodial Death.	HON'BLE MRS. JUSTICE	
	3. Writ Petition(Foreigners Matters).	MALASRI NANDI	
	4. Writ Petition pertaining to Court martial of defence		
	personnel and armed forces.		
	5. Writ Appeal (Foreigners Matters).		
	6. Writ Appeal pertaining to matters of Board of Revenue.		
	7. Contempt matters pertaining to Division Bench-II.		
	Along with any such matters as may be specifically		
	directed to be listed.		
_	[CIVIL BENCH-II] [COURT NO. 8]		
	• • • • • • • • • • • • • • • • • • • •	HON'BLE MR. JUSTICE	- D O-
	This Bench will take up matters pertaining to:	SANJAY KUMAR MEDHI	
	1. Writ Petition (Civil) relating to service of Teacher of		
	Provincialised Schools.		
	2. Writ Petition (Civil) relating to Academic Matters.		
	3. Writ Petition (Civil) relating to Academic Institutions.		
	4. Contempt matters Pertaining to Civil Bench-II.		
	[SPECIAL DIVISION BENCH] [COURT NO. 9]		
S		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	MANISH CHOUDHURY AND	
	1. Death Reference cases.	HON'BLE MRS. JUSTICE	
	2. Criminal Appeal.	MITALI THAKURIA	
	3. Criminal Appeal (J).		
	4. Confirmation of Decree of Divorce and such		
	Matrimonial Appeals arising out of orders/Judgments		
	passed by Family Court.5. Contempt matters pertaining to Special Division Bench.		
	6. Habeas Corpus matters.		
	o. Haseus corpus matters.		
	Along with any such matters as may be specifically		
	directed to be listed.		

[CIVIL BENCH-III] [COURT NO. 10]		1
CIVIL DENCH-III COURT NO. 10	HON'BLE MR. JUSTICE	D.4
This Bench will take up matters pertaining to(Including fresh	SOUMITRA SAIKIA	-DO-
cases):		
1. Writ Petition (Civil) relating to State Govt. Employees.		
2. Writ Petition (Civil) relating to Service in Local Bodies,		
Banks and PSU etc.		
3. Writ Petition (Civil) relating to Service of Defence		
Personnel and Armed Forces.		
4. Contempt matters Pertaining to Civil Bench-III.		
LODIMINAL DENOM L. COMPANO 44 L		
[CRIMINAL BENCH] [COURT NO. 11]	HON'BLE MR. JUSTICE	
This Bouch will take up posttous poutsining to.	PARTHIVJYOTI SAIKIA	-DO-
This Bench will take up matters pertaining to:	PARITIVITOTIANIA	
 Bail matters (where punishment is less than or equal to 7 years). 		
2. Bail matters Pertaining to Special Acts.		
3. Criminal Petition(Including fresh cases).		
4. Criminal Revision Petition(Including fresh cases).		
5. W.P.(Crl.) matters pertaining to Special Acts(Other than		
Habeas Corpus matters).		
6. W.P.(Crl.) Matters where punishment is less than 7		
years(Other than Habeas Corpus matters).		
,		
[CIVIL BENCH-I] [COURT NO. 14]		
	HON'BLE MR. JUSTICE	- D O-
This Bench will take up matters pertaining to:	DEVASHIS BARUAH	
1. S.A.O.		
2. R.S.A.		
3. F.A.O.		
4. MAC Appeal.		
5. M.F.A.		
6. Civil Revision Petition.		
7. Civil Revision Petition (I/O).		
8. Testamentary Cases.		
9. Arbitration Appeal.		
10.Transfer Petition (Civil).		
11.LA Appeal.		
12.RERA Appeal.		
13.Matrimonial Appeal(arising out of order other than Family		
Courts) 14 Contempt matters Pertaining to Civil Rench-L		
14.Contempt matters Pertaining to Civil Bench-I.		
[CIVIL BENCH- V] [COURT NO. 17]		
I OT THE PRINCIP I I I COUNTY HOW IT I	HON'BLE MR. JUSTICE	
This Bench will take up matters pertaining to	ARUN DEV CHOUDHURY	-DO-
1. Writ Petition (Civil) relating to Settlement by State		
Government etc. pertaining to Civil Bench-V.		
2. Writ Petition (Civil) relating to Land Matters.		
3. Residuary Writ Petitions pertaining to Civil Bench-V.		
4. Writ Petition (Civil) relating to Tax matters pertaining to		
Civil Bench -V.		
5. Contempt matters pertaining to Civil Bench-V.		

<u>~</u>	[CRIMINAL BENCH AND RFA MATTERS] [COURT NO. 18]		
		HON'BLE MRS. JUSTICE	- D O-
	This Bench will take up matters pertaining to:	SUSMITA PHUKAN KHAUND	
	1. Criminal Appeal(Including fresh cases).		
	2. Criminal Appeal (J) (Including fresh cases).		
	3. Criminal Petition(Including fresh cases).		
	4. Criminal Revision Petition(Including fresh cases).		
	5. Tr.Petition(Crl.).		
	6. Contempt matters pertaining to Criminal cases.		
	7. R.F.A.		
F	[CIVIL BENCH-II AND III] [COURT NO. 20]		
1		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to(Including fresh	KARDAK ETE	
	cases):		
	1. Writ Petition (Civil) relating to service of Teacher of		
	Provincialised Schools.		
	2. Writ Petition (Civil) relating to Academic Matters.		
	3. Writ Petition (Civil) relating to Academic Institutions.		
	4. Contempt matters Pertaining to Civil Bench-II.		
	5. Writ Petition (Civil) relating to State Govt. Employees.		
	6. Writ Petition (Civil) relating to Service in Local Bodies,		
	Banks and PSU etc.		
	7. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	8. Contempt matters Pertaining to Civil Bench-III.		
	[CRIMINAL BENCH] [COURT NO. 21]		
~~		HON'BLE MR. JUSTICE	- D O-
	This Bench will take up matters pertaining to:	MRIDUL KUMAR KALITA	
	1. Bail matters (where punishment is less than or equal to 7		
	years)(Including fresh cases).		
	2. Bail matters (where punishment is more than 7 years).		
	3. Criminal Appeal(Including fresh cases).		
	4. Criminal Petition(Including fresh cases).		
	5. Criminal Revision Petition(Including fresh cases).		
	6. W.P.(Crl.) Matters where punishment is more than 7		
	years(Other than Habeas Corpus matters).		
	[CIVIL BENCH-I] [COURT NO. 22]		
	CIVIL DENGIPT COURT NO. 22	HON'BLE MR. JUSTICE	24
	This Bench will take up matters pertaining to(Including fresh	BUDI HABUNG	-DO-
	cases):		
	1. S.A.O.		
	2. F.A.O.		
	3. MAC Appeal.		
	4. M.F.A.		
	5. Civil Revision Petition.		
	6. Civil Revision Petition (I/O).		
	7. Testamentary Cases.		
	8. Arbitration Appeal.		
	9. Transfer Petition (Civil).		
	10.RERA Appeal.		
	11.Matrimonial Appeal(arising out of order other than Family		
	Courts)		
	courts)		

F	[CIVIL BENCH- IV AND V AND RSA MATTERS] [COURT NO. 24]	HON'BLE MR. JUSTICE	Da	
	 This Bench will take up matters pertaining to Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. Residuary Writ Petitions pertaining to Civil Bench-IV. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -IV. Writ Petition (Civil) under Labour and Industrial law etc. Contempt matters Pertaining to Civil Bench-IV. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V. Writ Petition (Civil) relating to Land Matters. Residuary Writ Petitions pertaining to Civil Bench-V. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V. Contempt matters pertaining to Civil Bench-V. R.S.A. 	HON'BLE MR. JUSTICE KAUSHIK GOSWAMI	- D 0-	
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General Note:

1. All concerned may refer to Notification No. 91 dated 27-07-2023 for any clarification regarding classification of Civil Bench-IV and Civil Bench-V matters.